

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA in Disposed of Cases No. 44/2025

In

Original Application No. 696/2024

IN THE MATTER OF:

Deepak Rana ...Applicant(s)

Vs

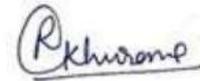
State of Haryana ...Respondent(s)

Index

Sr. No.	Particulars	Page No.
1.	REPLY ON BEHALF OF RESPONDENT No.1 and 2	1-3
2.	Annexure R-1: Copy of letter/report sent by the District Municipal Commissioner, Palwal to the Haryana State Pollution Control Board (HSPCB), Palwal on 26.06.2025	4-12

Date: 30.06.2025

Filed Through



(Rahul Khurana)

Advocate-on-Record

Supreme Court of India

Off: A-174A, 2nd Floor, Defence Colony, New Delhi-24

Mobile No. 9811894060

e-mail: rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

MA in Disposed of Cases No. 44/2025

In

Original Application No. 696/2024

IN THE MATTER OF:

Deepak Rana

...Applicant(s)

Vs

State of Haryana

...Respondent(s)

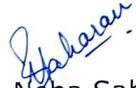
REPLY ON BEHALF OF RESPONDENT No.1 AND 2

MOST RESPECTFULLY SHOWETH:

1. That a letter petition dated 08.10.2023 was treated and registered as OA No.696/2024.
2. That this Hon'ble Tribunal vide order dated 24.07.2024 constituted a Joint Committee comprising Deputy Commissioner, Palwal and Haryana State Pollution Control Board. Accordingly, a report dated 19.03.2025 was submitted stating about steps taken by the MC-Palwal, cleaning of site, barbed wiring, installing of warning sign board and follow up visit on 03.02.2025 by the concerned field officer of HSPCB.
3. That report dated 19.03.2025 was registered as MA No.44/2025 and this Hon'ble Tribunal has issued notice for filing reply.
4. That present reply is being filed through Smt. Neha Saharan, Regional Officer, HSPCB, Palwal who is authorized and competent to file the present reply on behalf of answering respondent.
5. That after receiving of notice in present matter, a report has been submitted by the District Municipal Commissioner, Palwal to the Haryana State Pollution Control Board (HSPCB), Palwal on 26.06.2025 via e-mail. A copy of the said report is annexed herewith as **Annexure R/1**.

6. That a communication was issued to the District Municipal Commissioner, Palwal on 27.06.2025, requesting the submission of a comprehensive report detailing the current status of Municipal Solid Waste (MSW) management in Palwal city. During meeting with DMC, Palwal on 18.06.2025, it has also been asked to submit the reply before this Tribunal in this regard.

This reply is respectfully submitted for the kind consideration of this Hon'ble Tribunal. It is further prayed that additional time may kindly be granted for submission of additional reply regarding the status of solid waste management in Palwal city.



Neha Saharan,

Regional Officer, HSPCB, Palwal

Date: 30.06.2025

Place: Palwal

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MA in Disposed of Cases No. 44/2025

In

Original Application No. 696/2024

IN THE MATTER OF:

Deepak Rana

...Applicant(s)

Vs

State of Haryana

...Respondent(s)

AFFIDAVIT

I, Neha Saharan....., Regional Officer, HSPCB, Palwal
aged about 39.... years do hereby solemnly affirm and state as
under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Register Entry No. 554
Dated 30/6/2025

Neha Saharan
Deponent

Verification:

Verified at Palwal on 30th day of June 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Neha Saharan
Deponent



Attested
30/6/2025
Notary Public
Palwal (HR.)



Office of District Municipal Commissioner, Palwal

Mobile – 01275-466946, Email:- dmc.palwal@ulbharyana.gov.in

To

Regional Officer,
Palwal Region,
Haryana State Pollution Control Board

Memo No. 686 /DMC/Palwal/2025 Dated:- 26/06/2025

Subject: Report in the matter of Misc Application in Disposed of cases No.44/2025 in Original Application No.696/2024, Deepak Rana Vs State of Haryana & Ors.

On the subject cited above a notice has been received in Municipal Council, Palwal office on dated 17.05.2025 through Worthy D.C, Palwal via endst no. 222-23/LFA dated 06.05.2025 from Hon'ble NGT, New Delhi in the matter of Misc Application in Disposed of Cases No. 44/2025 in Original Application No. 696/2024, Deepak Rana Vs State of Haryana & Ors. In which following order passed by the Hon'ble NGT:-

1. *In view of the facts and circumstances of the consider, we consider it necessary to seek response from (1) State of Haryana through District Magistrate, Palwal; (2) Municipal Corporation, Palwal through its Commissioner; and (3) HSPCB through Member Secretary who are impleaded as Respondents No. 1 to 3.*
2. *The Registry is directed to prepare memo of parties and attach the same with the MA and issue notices to Respondents No. 1 to 3 requiring them to file their reports within one month.*
3. *List on 01.07.2025 for further consideration.*

In this matter it is hereby further reported that a letter bearing memo no. HSPCB/PAL/2024/1024 dated 14.01.2025 was received from RO, Palwal Region, HSPCB regarding the complaint of illegal dumping of Municipal Solid Waste into the drain(Ownership of PHED) passing along national highway. In view of the above letter site was visited along with the complainant Deepak Rana. During visit the complainant Deepak Rana informed about dumping of garbage in drain at Sohna road ward no. 27. Further he complaint about dumping of garbage in khasra No 340 along Sohna road and he has told us that there should be a warning signage caution board for prohibiting of dumping of garbage and to construct boundary walls along sohna road on boundary khasra No 340. To resolve the complaint drain and khasra no. 340 was cleaned by MC Palwal. A cautionary sign board was also installed at the site and barbed wire fencing was also done on khasra no. 340 along sohna road and three street lights were also installed at the site. Furthermore, a letter bearing memo no. 7094/XEN/MCP dated 03.02.2025 was written to Executive Engineer, PHED, Palwal for construction/completion of boundary wall of drain at the site in question.

h



Office of District Municipal Commissioner, Palwal



Mobile – 01275-466946, Email:- dmc_palwal@ulharyana.gov.in

On dated 31.01.2025 joint committee, accompanied by the complainant and MC officials inspected the site and gave satisfactory report which was also signed by complainant.

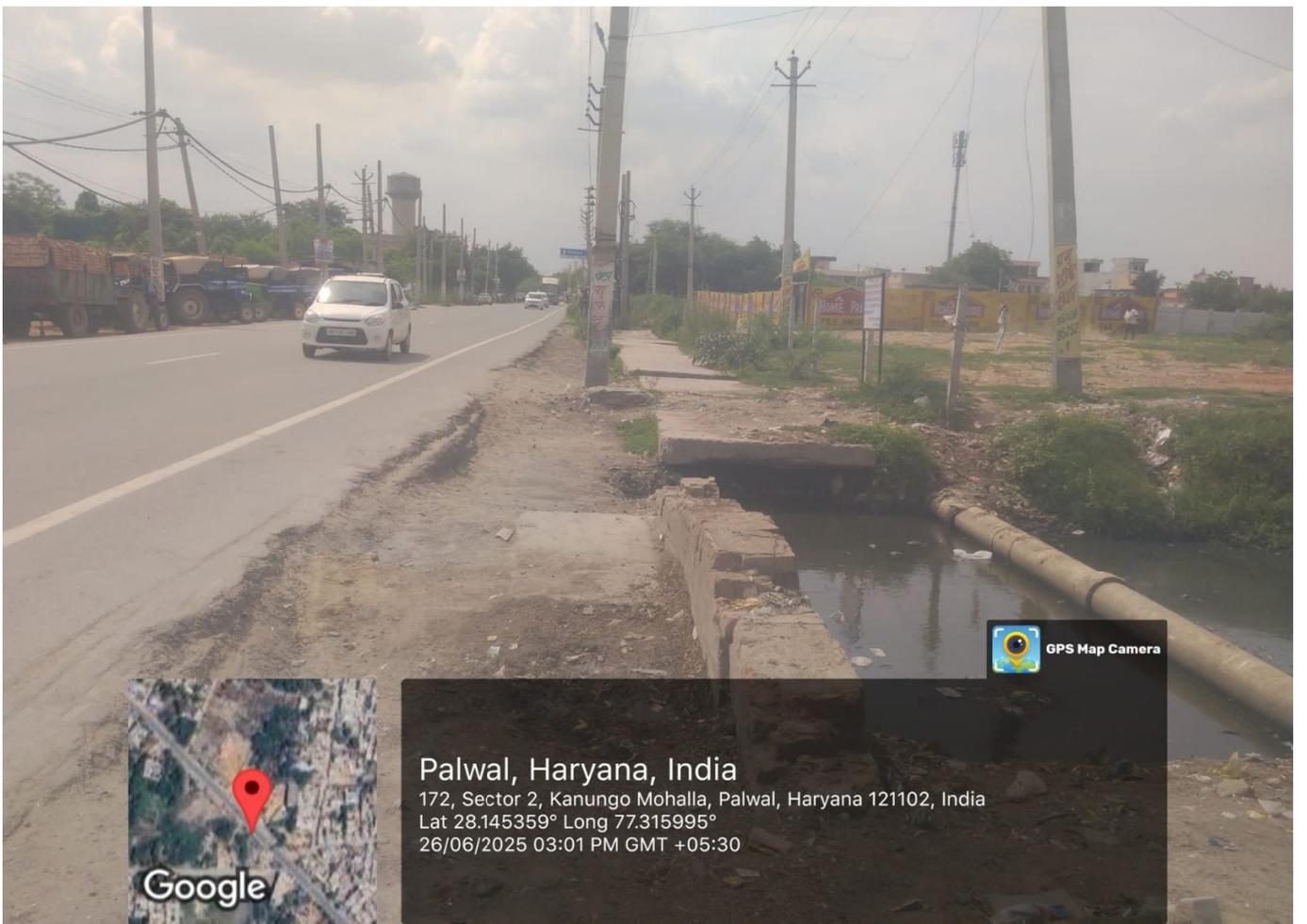
Further, it is informed that direction was given to Junior Engineer, MC Palwal and Sanitary Inspector via letter bearing memo no. 2017-18/MC/PWL/2025 dated 18/06/2025 to visit the site and give reports regarding the same so that report may be filed before Hon'ble NGT in the matter above mentioned.

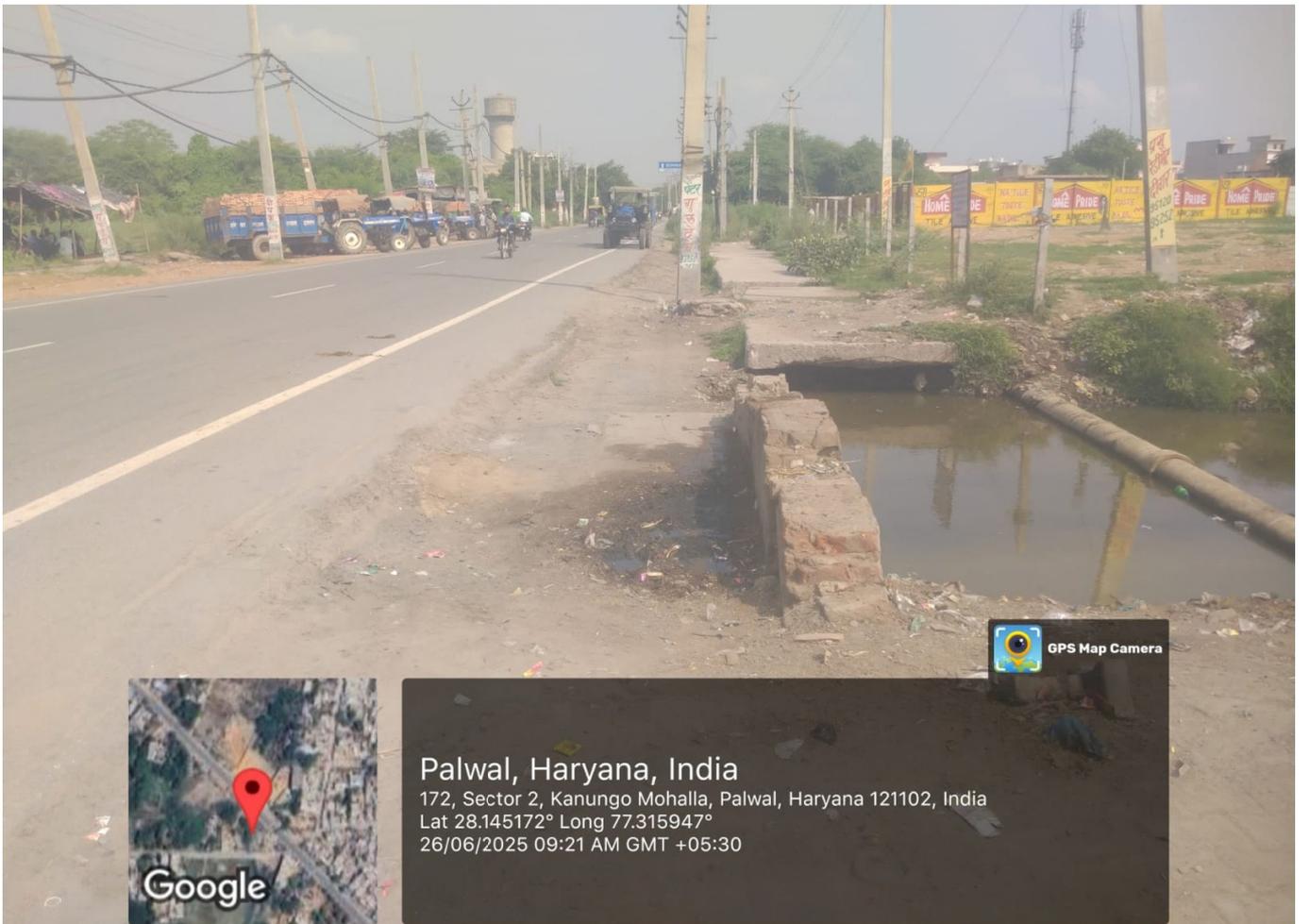
In compliance of above letter site was again visited by MC Officials on dated 19.06.2025 in compliance of notice received from Hon'ble NGT through DC, Palwal. During visit it was found that there was no such dumping of waste as it was before the installation of barbed wire fencing and cautionary sign board. Further, it is informed that a sanitation team has also been deployed by MC Palwal (Order attached) for prohibition of dumping of waste at site in question.


District Municipal Commissioner,
Palwal

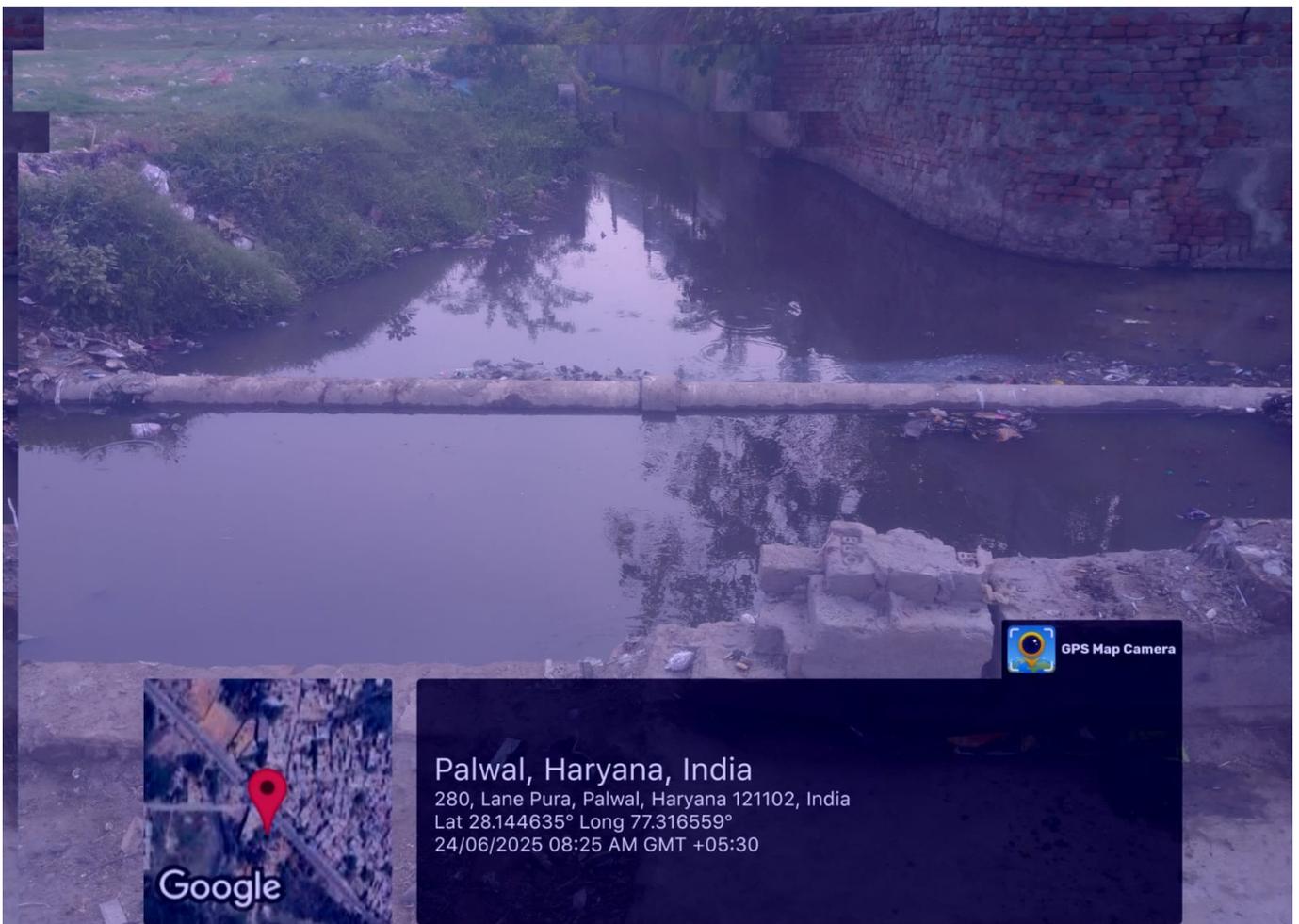










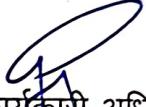




कार्यालय आदेश

माननीय राष्ट्रीय हरित प्राधिकरण में विषयांकित Misc Application in Disposed of Cases No. 44/2025 in Original Application No. 696/2024, Deepak Rana Vs State of Haryana & Ors में वर्णित स्थल एवं ड्रेन पर कूड़ा डालने से रोकने के लिये श्री विष्णु कुमार, कनिष्ठ अभियन्ता, नगर परिषद पलवल की निगरानी में निम्नलिखित अधिकारी/कर्मचारियों की ड्यूटी लगाई जाती है:-

1. श्री सन्दीप, सफाई निरीक्षक, नगर परिषद पलवल।
2. श्री राजकुमार पुत्र श्री विजयपाल, पालिका रोल सफाई कर्मचारी, नगर परिषद पलवल।
3. श्री शिव कुमार पुत्र श्री अमरचन्द, पालिका रोल सफाई कर्मचारी, नगर परिषद पलवल।


कार्यकारी अधिकारी,
नगर परिषद पलवल।

पृ० क्रमांक:- 2047/MC/PW/2025 दिनांक:- 20-6-25

1. उक्त की एक प्रति जिला नगर आयुक्त महोदया, पलवल की सेवा में सूचनार्थ प्रेषित है।
2. सम्बन्धित सभी अधिकारी/कर्मचारी, नगर परिषद पलवल।


कार्यकारी अधिकारी,
नगर परिषद पलवल।